

12.58 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 10th November, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Agricultural Produce Cess (Amendment) Bill, 1970, which was passed by the Lok Sabha at its sitting held on the 10th November 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.59 hrs.

COMMITTEE ON PETITIONS

NINTH REPORT

SHRI SRADHAKAR SUPAKAR (Sambalpur) : I present the Ninth Report of the Committee on Petitions.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1970-71.

13.00 hrs.

PERSONAL EXPLANATION

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : Mr. Speaker, Sir, yesterday, that is the 24th November, 1970, Shri Kartik Oraon, Member of Parliament (Lok Sabha), during his speech on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967, on the issue of scheduling or descheduling of tribals converted into Christianity or Islam, made an allegation against me, that I accepted an amount of Rs. 10,000 from the Roman Catholic Church. This is a very wild allegation. I ask Shri Kartik Oraon to produce any evidence before Parliament on the same. If he cannot, he should gracefully apologise and withdraw the remark. I categorically deny the charge.

SHRI KARTIK ORAON (Lohardaga) : There has been some mistake (*Interruption*).

MR. SPEAKER : No please.

SHRI KARTIK ORAON : It was not Rs. 10,000, but Rs. 10,000 per month.

MR. SPEAKER : I am not allowing any debate on it, Order, order.

Yes, Shri Hanumanthaiya.